

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 242/TT/2014**

Subject : Determination of transmission tariff for 2014-19 tariff block for  
(A) 1\*125 MVAR Bus Reactor at 400 kV Damoh Sub-station  
(B) 1\*125 MVAR Bus Reactor at 400 kV Bachau Sub-station  
(C) 1\*125 MVAR Bus Reactor at 400 kV Pirana Sub-station (D)  
1\*125 MVAR Bus Reactor-1 at 400 kV Itarsi Sub-station (E)  
1\*125 MVAR Bus Reactor-2 at 400 kV Itarsi Sub-station, (F)  
1\*125 MVAR Bus Reactor at 400 kV Gwalior Sub-station under  
Installation of Reactors (Part-II) In Western Region.

Date of Hearing : 6.4.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7  
others

Parties present : Shri S. S. Raju, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subhash C Taneja, PGCIL  
Shri S. K. Venkatasan, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri A. M. Pavgi, PGCIL  
Shri Mohd. Mohsin, PGCIL  
Shri PiyushAwasthi, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of tariff for 2014-19 tariff block for (A) 1\*125 MVAR Bus Reactor at 400 kV Damoh Sub-station (B) 1\*125 MVAR Bus Reactor at 400 kV Bachau Sub-station (C) 1\*125 MVAR Bus Reactor at 400 kV Pirana Sub-station (D) 1\*125 MVAR Bus Reactor-1 at 400 kV Itarsi Sub-station (E) 1\*125 MVAR Bus Reactor-2 at 400 kV Itarsi Sub-station, (F) 1\*125 MVAR Bus Reactor at 400 kV Gwalior Sub-station under Installation of Reactors (Part-II) In Western Region.



b) As per the investment approval dated 5.4.2013, the instant assets were scheduled to be commissioned on 5.4.2015. Assets I, II, III, IV, V and VI were commissioned on 2.10.2014, 15.11.2014, 4.10.2014, 7.8.2014, 15.10.2014 and 2.7.2014 respectively. There is no time over-run in case of the instant assets.

2. The Commission observed that there is huge difference in the estimated completion cost of Asset II and Asset IV, V and VI even though the Bus Reactors are of the same configuration and directed the petitioner to submit the reasons for the same. The petitioner submitted that a detailed justification would be submitted to explain the cost variation.

3. The Commission directed the petitioner to submit all the information sought vide letter dated 29.6.2015 and the following information on affidavit with an copy to the beneficiaries by 14.4.2016:-

a. Auditor's Certificate and RLDC trial run Certificate for all the concerned Assets.

b. Revised tariff form based on actual COD of the Assets.

c. Coloured SLD duly depicting the Assets.

d. The amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

e. Undertaking duly depicting the un-discharged liabilities if any.

f. IEDC, IDC discharged till SCOD and from SCOD to COD and thereafter on cash basis for all the assets.

4. The Commission further directed the respondents to file reply by 21.4.2016, failing which the matter would be decided on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

